

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).D529/2017

(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 06-01-2012  
IN LAAP NO.577/2010 PASSED BY THE HIGH COURT OF DELHI AT NEW DELHI)

RANJEET SINGH

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

(With appln.(s) for condonation of delay in filing SLP and for  
condonation of delay in re-filing SLP and exemption from filing  
certified copy of impugned order)

Date : 07-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Abhay Kumar, AOR  
Mr. Sunil Dalal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E RThe special leave petition is dismissed on the ground of  
delay.(SANJAY KUMAR-II)  
COURT MASTER (SH)(INDU KUMARI POKHRIYAL)  
BRANCH OFFICER